

IN THE HIGH COURT OF KARNATAKA AT BENGALURU

DATED THIS THE 30<sup>TH</sup> DAY OF SEPTEMBER, 2021

**R**

BEFORE

THE HON'BLE MR. JUSTICE M. NAGAPRASANNA

CRIMINAL PETITION No.3683 OF 2017

**BETWEEN**

SRI. NARESH KUMAR R.P.,  
S/O SRI R.V. PANDU,  
AGED ABOUT 47 YEARS  
CEO, M/S EDURAYS INDIA  
NO.79, 2<sup>ND</sup> CROSS,  
24<sup>TH</sup> MAIN, J.P.NAGAR II PHASE  
BENGALURU – 560 078 ..... PETITIONER

(BY SRI MURTHY D.NAIK, ADVOCATE (PHYSICAL HEARING))

**AND**

1. THE STATE OF KARNATAKA  
THE SUB- INSPECTOR OF POLICE  
AND STATION HOUSE OFFICER  
J.P.NAGAR POLICE STATION,  
BENGALURU – 560 078  
REPRESENTED BY  
STATE PUBLIC PROSECUTOR  
HIGH COURT COMPLEX,  
BENGALURU.
2. SRI ASHOK LENIN  
DEPUTY DIRECTOR,  
GOVERNMENT OF INDIA,  
MINISTRY OF ELECTRONICS AND  
INFORMATION TECHNOLOGY  
UNIQUE IDENTIFICATION AUTHORITY  
OF INDIA (UIDAI), REGIONAL OFFICE  
3<sup>RD</sup> FLOOR, SOUTH WING,  
KHANIJA BHAVAN, NO.49,

RACE COURSE ROAD  
BENGALURU -560 001.

... RESPONDENTS

(BY SMT. NAMITHA MAHESH B.G., HCGP FOR R1  
(PHYSICAL HEARING)  
SRI H.SHANTHI BHUSHAN, ASG FOR R2 (PHYSICAL  
HEARING))

THIS CRIMINAL PETITION IS FILED UNDER SECTION 482 OF THE CODE OF CRIMINAL PROCEDURE, PRAYING TO QUASH THE FIR NO.88/2017 DATED 06.04.2017 AT ANNEXURE-A REGISTERED BY THE J.P. NAGAR POLICE STATION, JAYANAGARA SUB-DIVISION, BANGALORE FOR THE OFFENCE P/U/S 465, 468, 469, 471, 420, 120(B) R/W 34 OF IPC WHICH IS PENDING ON THE FILE OF XLIV ADDL.C.M.M., NRUPATHUNGA ROAD, BANGALORE.

THIS CRIMINAL PETITION HAVING BEEN HEARD AND RESERVED FOR ORDERS ON 23.09.2021, COMING ON FOR PRONOUNCEMENT THIS DAY, THE COURT MADE THE FOLLOWING :-

### **ORDER**

The petitioner is before this Court seeking to quash the proceedings in FIR No.88/2017 registered on 6-04-2017 for offences punishable under Sections 465, 468, 469, 471, 420 120-B read with Section 34 of the IPC.

2. Brief facts leading to the filing of the present petition are as follows.



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